

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-205**

CP No. - 26/241/242/N D/2020  
CA-169/ C-V/ND/2020

**IN THE MATTER OF:**

Ashok Kumar Agarwa

**Vs**

Integrated Electromech Pvt Ltd

...Applicant

...Respondent

**SECTION**

U /s. 241-242

Order delivered on 20.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Applicant : Ms. Yogita Bhatia CS, Mr. Rohit CS  
For the Respondent :

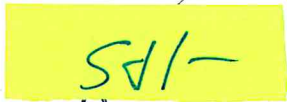
**ORDER**

**CA-169/2020:-**

An application bearing No. CA-169/2020 filed on behalf of petitioner praying therein to make necessary amendment in the application bearing no. CP No. 26/241/242/ND/2020.

Heard the Ld. Counsel for petitioner and perused the averments made in the application. We think it proper to allow the prayer of the petitioner. Petitioner is directed to make necessary amendments within one week from today. List the case on **02.03.2020**.

  
**(K.K. VOHRA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Chirag)